

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-17/2003/819/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri S. K. Poddar,
District & Sessions Judge,
Morigaon.

Dated Guwahati, the 27th January, 2023.

Sub:- Earned leave along with station leave permission.

Ref:- Your letter No. DJM/311 dated 20.01.2023

Sir,

With reference to the above, i am directed to inform you that you have been granted **5 days Earned Leave w.e.f. 06.02.2023 to 10.02.2023** (prefixing 05.02.2023) **along with station leave permission from the evening of 04.02.2023 till the morning of 11.02.2023**, subject to submission of leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. You have been granted permission to use the allotted vehicle, at own cost, during the period of leave for coming to Guwahati Airport and return to Morigaon. Further, you have been asked to hand over charge of your office and Court to the Additional Sessions Judge cum Special Judge, POCSO, Morigaon and in her absence to the senior most Judicial officer available in the station before proceeding on leave.

Yours faithfully,

Sir

JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII-17/2003/820-821/A, dated 27.01.2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)

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